PUBLIC NOTICE IN THE MATTER OF
CITRUS CHECK INNS LIMITED AND ROYAL TWINKLE STAR CLUB PVT. LTD.
REFUND – PHASE II

FINAL EXTENSION OF CLAIM SUBMISSION WINDOW

As investors are aware that the Committee vide Public Notice dated July 29, 2026 SEBI | PUBLIC NOTICE IN THE MATTER OF CITRUS CHECK INNS LIMITED AND ROYAL TWINKLE STAR CLUB PVT. LTD FOR REFUND (PHASE-II). had opened the online refund portal for Phase II refund from 1 August 2026 for a period of 45 days, with the claim submission window originally scheduled to close on 14 September 2026. Subsequently, the Committee extended the claim submission window by a further period of 30 days, i.e. up to and including 14 October 2026 (https://www.sebi.gov.in/media-and-notifications/public-notices/sep-2026/public-notice-in-the-matter-of-citrus-check-inns-limited-and-royal-twinkle-star-club-pvt-ltd-for-refund-phase-ii-_104402.html)

The Committee has now decided to grant a final extension of the claim submission window by a further period of 30 days i.e. up to and including 13 November 2026 to provide an opportunity to eligible investors who have not yet submitted their claim.

Accordingly, the Phase-II refund portal shall remain open under the domain name **https://www.citrusroyalrefund.com** for submission of claims up to and including 13 November 2026.

It is hereby informed that no further extension of the claim submission window shall be granted beyond 13 November 2026.

Eligible Investors who have not yet submitted their claims are, therefore, advised to submit their claims on the portal within the extended period.

Date: October 13, 2026
Place: Mumbai

A.P. Kurhekar
(Retd. District Judge)
Chairperson, A.P. Kurhekar Committee